

The Assam



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NOTIFICATIONS

The 29th March 1963

No.LJL.24/63.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information.

(Received the assent of the Governor on the 28th March 1963)

ASSAM ACT No.I OF 1963

THE ASSAM APPROPRIATION (No.II) ACT, 1963

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 30th March 1963]

An Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the Service of the year ending on the thirty-first day of March, 1963.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows—

Short title. 1. This Act may be called the Assam Appropriation (No.II) Act, 1963.

Withdrawal of Rs. 5,85,08,455 from and out of the Consolidated Fund of the State of Assam for the financial year 1962-63. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of five crores, eighty-five lakhs, eight thousand, four hundred and fifty-five rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1963 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1963.

(1) Grant	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue.	...	183	183
	Charges on account of Interests on Debt and other obligation.	...	8,73,716	8,73,716
8	Charges on account of Parliament and State Legislatures.	...	12,300	12,300
9	Charges on account of General Administration.	13,80,523	13,750	13,94,273
10	Charges on account of Administration of Justice.	57,527	...	57,527
11	Charges on account of Jails	4,11,000	...	4,11,000
12	Charges on account of Police	50,00,000	...	50,00,000
	Charges on account of Miscellaneous Department.
14	Do—I.—Directorate of Small Savings.	32,975	...	32,975
15	Do—II— Trade Adviser and Directorate Movements.	5,500	...	5,500
17	Charges on account of Education, General.	21,75,500	...	21,75,500
19	Charges on account of Medical.	9,95,154	...	9,95,154
20	Charges on account of Public Health.	14,44,834	...	14,44,834

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
21	Charges on account of Agriculture.	78,710	...	78,710
22	Charges on account of Agriculture—II.—Fisheries.	...	940	940
23	Charges on account of Rural Development.	48,000	...	48,000
24	Charges on account of Animal Husbandry.	9,16,954	...	9,16,954
25	Charges on account of Co-operation.	...	947	947
29	Charges on account of I—Community Development Projects, National Extension Service.	2,00,000	4,402	2,04,402
30	Charges on account of II—Local Development Works.	30,53,675	...	30,53,675
	Charges on account of Miscellaneous, Social and Developmental Organisations—			
32	Do-I-Directorate of Publicity.	4,25,000	...	4,25,000
35	Do-IV-Directorate of Social Welfare.	60,000	...	60,000
38	Charges on account of Irrigation NED Works, etc.	...	2,281	2,281
39	Charges on account of Public Works, etc.	74,32,516	100	74,32,616
40	Charges on account of Establishment and T. and P.	18,45,330	...	18,45,330

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
43	Charges on account of Famine Relief.	13,26,150	...	13,26,150
44	Charges on account of Pension and other Retirement Benefits.	3,50,000	14,000	3,64,000
	Charges on account of Territorial and Political Pensions.	50,000	...	50,000
45	Charges on account of Stationery and Printing.	33,064	...	33,064
46	Charges on account of Forests.	5,86,876	...	5,86,876
	Charges on account of Miscellaneous—			
47	I—Expenditure on account of State Prisoners and Detenus, etc.	2,400	...	2,400
48	II—Donations for Charitable purposes, etc.	4,55,405	...	4,55,405
49	III—Contributions, etc. ..	97,577	...	97,577
55	Charges on account of other Miscellaneous Contribution and Assignments.	..	90,745	90,745
57A	Charges on account of Expenditure in connection with the National Emergency, 1962—Civil Defence.	21,09,200	...	21,09,200
	Charges on account of Capital Outlay on Industrial Development—			
62	Do-II—Development of Co- operatives.	1,00,000	...	1,00,000
63	Do-III Development of Sericulture and Weaving and Cottage Industries.	3,72,500	..	3,72,500

Grant No.	Services and purposes (Major Head)	Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
64	Charges on account of Capital Outlay on Public Works outside the Revenue Account.	100	..	100
67	Charges on account of Capital Outlay on Road and Water Transport Schemes—A—Road Transport.	4,00,000	21,673	4,21,673
68	Charges on account of Capital Outlay on Forests.	1,10,000	...	1,10,000
69	Charges on account of Capital Outlay on Schemes of Government Trading. Loans and Advances by the State Government—	1,72,94,000	2,948	1,72,96,948
72	II—Agricultural Loans ...	6,85,000	...	6,85,000
75	V—Loans to Co-operative Societies.	7,50,000	...	7,50,000
82	XII—Loans to Electricity Board.	69,00,000	...	69,00,000
83	XIII—Advances to Government Servants, etc.	2,10,000	...	2,10,000
85	XV—Loans for Development of Live-stock Industries.	75,000	...	75,000
	Total ...	5,74,70,470	10,37,985	5,85,08,455